

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 119 OF 2018 &
IA NO. 577 of 2018

Dated: 28th August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Indo Rama Synthetics Ltd

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanyam Saxena

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. Hasan Murtaza for R-2

ORDER

The learned counsel, Mr. Hasan Murtaza, appearing for the second Respondent prays for two weeks time to file his reply in the matter.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

The learned counsel for the second Respondent is permitted to file his reply in the matter by 11.09.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 03.10.2018, after duly serving copy on the other side.

List the matter on **22.10.2018**, as agreed by the learned counsel appearing for the Appellant and the learned counsel appearing for Respondents.

The Interim direction granted by this Tribunal dated 05.07.2018 is extended till **24.10.2018**.

(S.D. Dubey)
Technical Member
vt/vg

(Justice N.K. Patil)
Judicial Member